

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

THURSDAY, THE TWENTY FIRST DAY OF NOVEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL NO: 1313 OF 2024**

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order  
Dated 29/10/2024 Passed in W.P.No 13557 of 2024 on the file of the High Court.

**Between:**

Telangana Squash Rackets Association, [Regd. No.311 of 2015] Rep. by its  
General Secretary, Sreevasu Sudagani S/o Yadaiah, Age 46 years, R/o Sy.  
No. 329/1, Devendar Nagar, C/o Shwetha Lingeshwara Alaya, Gajula  
Ramaram, Medchal-55

**...APPELLANT**

**AND**

1. Union of India, Ministry of Youth Affairs and Sports Rep. by its Secretary  
Youth and Sports Affairs, Shastri Bhavan, New Delhi-110001.
2. The State of Telangana, Ministry of Youth Affairs and Sports, Rep.by its  
Principal Secretary, Sports and Youth Affairs, Dr. B.R.Ambedkar Secretariat,  
Saifabad, Hyderabad.
3. The Sports Authority of Telangana, Rep. by its Vice Chairman and Managing  
Director, LB Stadium, Hyderabad.
4. Indian Olympic Association, Rep. by its President Smt.P.T.Usha, Having  
Office at International Management Institute, Block-B29, Kutab Institutional  
Area, New Delhi-110016.
5. Telangana Olympic Association, Rep. by its President Sri Venugopala Chary,  
having office at L.V.R. Olympic Bhavan, L.B.Stadium, Hyderabad-500001.
6. The Returning Officer, Election of Telangana Olympic Association, Olympic  
Bhavan, L.B.Stadium, Hyderabad-500001.

**...RESPONDENTS**

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispense with the filing of the certified copy of the order dated 29.10.2024 in WP No 13557 of 2024.

**IA NO: 2 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 5th and 6th Respondents to include the names of the two (2) representatives of the Appellant/Petitioner association in the electoral college dated 25.05.2024 and to allow the representatives of the Appellant/Petitioners association to vote and to contest for any post in the forthcoming elections of the state office bearers and the state executive committee of the 5th Respondent association in pursuance of the election notification issued on 19.05.2024, pending disposal of the main Writ Appeal.

**Counsel for the Appellant: SRI A.VENKATESH, SENIOR COUNSEL  
REPRESENTING SRI PRAMOD MALIGI**

**Counsel for the Respondent No.1: Ms. ANDE VISHALA, REPRESENTING  
SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2: SRI G.BHASKAR,  
GP FOR YOUTH ADVANCEMENT, TOURISM & CULTURE**

**Counsel for the Respondent No.5: SRI M.S.PRASAD, SENIOR COUNSEL  
REPRESENTING Ms. A.SATYASIRI**

**The Court delivered the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.1313 of 2024**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. A. Venkatesh, learned Senior Counsel represents Mr. Pramod Maligi, learned counsel for the appellant.

Ms. Ande Vishala, learned counsel represents Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for respondent No.1.

Mr. M.S. Prasad, learned Senior Counsel represents Ms. A. Satyasiri, learned counsel for respondent No.5.

Mr. G. Bhaskar, learned Government Pleader for Youth Advancement, Tourism and Culture Department for respondent No.2. ✓

2. Heard on the question of admission.

3. In this intra court appeal, the appellant has assailed the validity of order dated 29.10.2024 passed by the learned Single Judge by which the writ petition preferred by the representatives of the appellant association has been dismissed in view of availability of an alternative remedy under Section 23 of the

Telangana Societies Registration Act, 2001 (hereinafter referred to as "the Act").

4. Facts giving rise to filing of this appeal briefly stated are that the appellant is an association registered under the provisions of the Act. The appellant is associated with the Telangana Olympic Association. The aforesaid association published an election schedule on 19.05.2024 and issued proceeding of the electoral college on 25.05.2024 which included 34 associations eligible to participate in the elections which were scheduled to be held on 09.06.2024 for the term 2024 - 2028. However, the representatives of the appellant association were excluded from the electoral college. Thereupon, the representatives of the appellant association submitted a representation on 26.05.2024 and filed W.P.No.13557 of 2024 in which action of the Telangana Olympic Association in not allowing the representatives of the appellant association in its ensuing elections was challenged.

5. A learned Single Judge of this Court granted interim order on 30.05.2024. Thereafter, the aforesaid writ petition has been dismissed on the ground that the dispute pertains to election and therefore, the same is covered within the ambit and scope of

Section 23 of the Act and the learned Single Judge has therefore concluded that the writ petition is not maintainable. Hence, this appeal.

6. Learned Senior Counsel for the appellant submitted that the learned Single Judge ought to have appreciated that the representatives of the appellant association were not seeking stay of process of election, but were seeking permission to participate them in the process of election. It is further submitted that the learned Single Judge ought to have appreciated that the statutory right to vote of the representatives of the appellant association was being infringed.

7. We have considered the submissions made by the learned Senior Counsel for the appellant and perused the record.

8. Admittedly, the process of election has commenced on 19.05.2024. The representatives of the appellant association filed a writ petition and at their instance the process of election was interdicted and the election could not be held. After dismissal of the said writ petition, the Telangana Olympic Association has issued a notification on 12.11.2024 and has fixed the date of poll today i.e., 21.11.2024.

9. It is trite law that once the process of election has commenced, the Court should not interfere. (See **N.P.Ponnuswami vs. Returning Officer, Namakkal Constituency<sup>1</sup>**, **Mohinder Singh Gill vs. Chief Election Commissioner<sup>2</sup>** and **Ram Phal Kundu vs. Kamal Sharma<sup>3</sup>**). Even otherwise, the representatives of the appellant association have a statutory remedy provided under Section 23 of the Act for redressal of their grievance.

10. For the aforementioned reason, we agree with the conclusion arrived at by the learned Single Judge.

11. In the result, the appeal fails and is hereby dismissed.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

<sup>1</sup> (1952) 1 SCC 94  
<sup>2</sup> (1978) 1 SCC 405  
<sup>3</sup> (2004) 2 SCC 759

//TRUE COPY//

Sd/- I. NAGA LAKSHMI  
DEPUTY REGISTRAR  
SECTION OFFICER

To,

1. One CC to SRI PRAMOD MALIGI, Advocate [OPUC]
2. One CC to M/s. A.SATYASIRI, Advocate [OPUC]
3. One CC to SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India, High Court for the State of Telangana at Hyderabad [OPUC]
4. Two CCs to GP for YOUTH ADVANCEMENT, TOURISM & CULTURE, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

BSR

MP

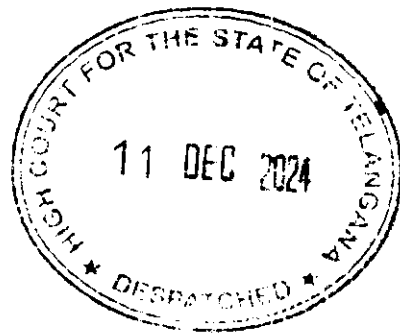
*[Handwritten signature]*

**HIGH COURT**

**DATED: 21/11/2024**

**JUDGMENT**

**WA.No.1313 of 2024**



**DISMISSING THE WRIT APPEAL,  
WITHOUT COSTS**

*8 Copies*  
*[Signature]*  
*2/12/24.*